

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

THIRTY-SEVENTH REPORT

(Presented on 22-12-1994)

On behalf of the Committee on Private Members' Bills and Resolutions, I having been authorised by the Committee to present the Report on their behalf, present this Thirty-seventh Report.

2. The Committee met on 19 December, 1994 for—

I. Examination of the Constitution (Amendment) Bill, 1994 (*Amendment of article 102, etc.*) by Shri K. Ramamurthy under Rule 294(1)(a) of the Rules of Procedure.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Constitution (Amendment) Bill, 1994 (*Amendment of article 102, etc.*) by Shri K. Ramamurthy and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Bill seeks to amend articles 102 and 191 of the Constitution with a view to providing that a person shall be disqualified for being chosen as, and for being, a member of either House of Parliament or Legislature of a State if he has held any office of profit under the Government of India or the Government of any State or any office in any international agency or organisation and a period of five years has not elapsed between the date he ceased to hold such office and the date he was elected or nominated as such member. It also seeks to amend the Tenth Schedule with a view to omitting provisions which provide that the disqualification on ground of defection shall not apply in the case of a split or merger.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to six Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that all the six Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri K. Ramamurthy be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1994 (<i>Amendment of the Schedule</i>) by Shri Basudeb Acharia.	90 of 1994	B	2 hours
2.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1994 (<i>Amendment of the Schedule</i>) by Shri Yaima Singh Yumnam.	91 of 1994	B	2 hours
3.	The Prevention of Cruelty to Animals (Amendment) Bill, 1994 (<i>Amendment of section 11, etc.</i>) by Shri Guman Mal Lodha.	93 of 1994	B	2 hours
4.	The Maintenance of Uninterrupted Power Supply to Industries of Backward States Bill, 1994 by Shrimati Bhavna Chikhalia.	95 of 1994	B	2 hours
5.	The Cyclone, Earthquake and Flood Victims (Financial Relief and Rehabilitation) Bill, 1994 by Shrimati Bhavna Chikhalia.	92 of 1994	B	2 hours
6.	The Slums and Jhuggi Jhopri Areas (Basic Amenities and Clearance) Bill, 1994 by Shrimati Bhavna Chikhalia.	94 of 1994	B	2 hours
